

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

**Contempt Case (AT) No. 27 of 2020 in
Company Appeal (AT) No. 44 of 2018**

IN THE MATTER OF:

Suman Dhir & Anr.

....Petitioner

Vs.

Gyan Ganga Educational Institute Pvt. Ltd. & Ors.

....Contemnor

Present:

**For Appellants: Ms. Sweta Bharti, Mr. John Thomas and
Mr. Aayushya Aankul, Advocates.**

For Respondents: Ms. Mithila Jain, Advocate for R-1 to 3.

**O R D E R
(Virtual Mode)**

12.10.2020: The Learned Counsel - Ms. Mithila Jain (Respondent No. 1 to 3) prays for and is allowed one day time i.e by 13.10.2020 for filing Reply of Respondent No. 1 to 3 and Vakalatnama. For filing of 'Rejoinder' on behalf of the Appellants side, the Registry is directed to List the matter on **19th October, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

sa/nn